

MR. SPEAKER : Otherwise all other Members will speak on this and then you will not have the opportunity to speak on the topic on which you want to speak.

SHRI CHANDRA JEET YADAV : Please allow me, Sir, I will say only one sentence. I am saying this because he wanted to know my party's stand. My party has very categorically stated that this is a black law, a draconian law, it has been misused, and so it should be scrapped. It is an attack on the fundamental rights of the individual and, therefore, it should go. Now, I come to the other points, Sir.

[*Translation*]

Sir, I am grateful to you. There is a very big Fertilizer factory of IFFCO in Phulpur area of Distt. Allahabad. This factory is located in the constituency of Pt.Nehru. The farmers of the area had harboured very high hopes from this factory. But, unfortunately it has become a scourge for the farmers of the area for the past 8 years. The poisonous gas being emitted by the factory has become a health hazard causing destruction of the livestock there. There had been a persistent demand from the farmers for the past eight years to neutralise this poisonous gas but to no effect. About 70 villages are very badly affected.

12.21 hrs.

(Mr. Deputy Speaker in the Chair)

A huge rally was organised by the farmers of the area on 31st March to protest against the inaction of the Government and the Pradhan of the village had threatened to immolate himself. I along with Shri Kewal Hari Prasad, had attended that rally. We had averted this threatened selfimmolation by the Pradhan by assuring the rally that we would raise this issue in the Lok Sabha. The rally was held under the leadership of the Block Pramukh and a Senior Advocate of the Allahabad High Court, Shri Rajeshwar Singh Yadav was the convener. An action committee has also been constituted. The farmers passed a Resolution requesting the Government as well as the factory to take remedial measures. I had a personal meeting with two Union Ministers, Shri Ram Lakhan Singh Yadav and Shri Kamal Nath but no action has been taken till date.

A trade union leader of the factory, Shri Rajendra Rai is also supporting the cause of the farmers. The officials of the factory instituted some cases against him and transferred him to Bihar. When he came here in connection with these cases, he was murdered on April 18 and his dead body was thrown on the Railway track. There is a great resentment among the people as they consider that this heinous crime was committed at the behest of the factory officials.

Yesterday, Shri Ram Lakhan Singh Yadav did try to clarify the position but I am not satisfied. Mr. Speaker, Sir, I am raising a serious issue here which is posing a serious danger to lakhs of villagers of the 70 villages and two of our hon. Ministers are busy in conversation,

oblivious of the discussion going on here. The hon. Minister should give an assurance on the floor of the House that a high level team would be deputed to make on the spot enquiry. Correspondents of the Times of India and Amar Ujala have already made an on the spot study.

I am making two demands—first, all necessary steps should be taken to neutralise the ill effects of the poisonous gas emanating from the factory. Secondly the enquiry into the murder of Shri Rajender Rai should be entrusted to C.B.I. to fix responsibility for the murder ...(*Interruptions*)

SHRI RAM NAIK (Bombay North) : Mr. Deputy Speaker, all the speakers should be asked to restrict their submission to two minutes, otherwise several Members are deprived of the opportunity to make submission

[*English*]

MR. DEPUTY-SPEAKER : Just as the Question Hour comes to an end at the stroke of twelve, Zero Hour also comes to an end at the stroke of one. Therefore, it is up to the speakers to save time for the subsequent speakers. If each one were to speak for one minute, I think many people can participate and ventilate their grievances.

[*Translation*]

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaisarganj) : Mr. Deputy Speaker, Sir, the law and order situation in U.P. has deteriorated considerably. The Police force in particular is highly indisciplined and has become a law unto itself. In the parliamentary Constituency Bahraich and Barabanki, the police have spread a reign of terror. Political workers and harijans are being harassed. Four persons were arrested and kept in confinement in the Ramnagar police station in Barabanki for 12 days. They were subjected to third degree treatment. Later when the Court intervened on their behalf, the S.H.O. of the police station shifted them to some undisclosed place. The police department and the State Government are tightlipped over the incident. A Particular section of harijans was also beaten mercilessly.

I was also threatened and insulted, besides other political workers because of this very issue. No F.I.R. has been registered by the police inspite of personal request to the Barabanki S.P. as also to the D.G.P., Uttar Pradesh I apprehend danger to my life from U.P. Police, particularly from the Barabanki police. The Government should order an inquiry into the entire incident and steps should be taken for my security. Four persons were murdered and their dead bodies were thrown away. It has now been reported in the Press also ...(*Interruptions*)

SHRI RABI RAY (Kendrapada) : I would like to draw the attention of the House to a very serious issue of violation of the Sharada Act. On May 2, child marriages